

Housing projects by AFNHB

1766. SHRI PALVAI GOVARDHAN REDDY: Will the Minister of DEFENCE be pleased to state:

- (a) aims and objectives of Air Force Naval Housing Board (AFNHB);
- (b) the State-wise and year-wise details of housing projects AFNHB has undertaken since its inception;
- (c) the details of time schedule given to each of the above projects;
- (d) whether it is a fact that AFNHB has conceived to develop housing project Phase-III in Hyderabad for housing needs of Air Force and Naval personnel;
- (e) whether it is a fact that AFNHB is dragging the project and forcing members to take possession without completion; and
- (f) if so, the reasons therefor?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) to (c) Air Force Naval Housing Board, (AFNHB) registered under the Societies Registration Act 1860, promotes housing schemes for serving Air Force and Naval personnel purely as a welfare measure on 'No Profit No Loss' basis.

The details of housing projects and their time schedule is available online at www.afnhb.org.

(d) to (f) The AFNHB is developing a housing project Phase-III in Hyderabad for housing needs of Air Force and Naval Personnel. The project is delayed due to delays in obtaining conversion of land from Government of Andhra Pradesh and some other issues. All the flats handed over were fully ready with all essential services.

To date, 493 flats out of 530 have been handed over. No allottee has been forced to take over his dwelling unit.

Human rights violation by armed forces

1767. SHRI G. N. RATANPURI: Will the Minister of DEFENCE be pleased to state:

- (a) the year-wise and State-wise details of complaints of custodial killings, rape, torture and forced disappearances against the army personnel received during the last three years;
- (b) the details of cases filed in such cases in civil courts;
- (c) the details of cases where Armed Forces Special Powers Act (AFSPA) has been invoked in the civil courts; and

(d) the details of cases where action has been taken by the armed forces itself?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY) : (a) to (d) The details of complaints of alleged custodial killings, torture and such human rights violations received by Army during last three years are as under:

Year	North Eastern States	Jammu and Kashmir	Other States	Total
2010	29	18	10	57
2011	25	05	03	33
2012	26	04	07	37
TOTAL	80	27	20	127

There are 7 such cases which are subjudice in various courts and in 5 cases Armed Forces Special Powers Act (AFSPA) was invoked.

Armed Forces take suitable action to dispose of such complaints in consultation with units/ formations and other agencies concerned in the matter.

Land under possession of army in Jammu and Kashmir

1768. SHRI G.N. RATANPURI: Will the Minister of DEFENCE be pleased to state:

(a) the area of land under possession of army in different districts of Jammu and Kashmir;

(b) the area under possession of army in different districts of Jammu and Kashmir on freehold rights, long term lease, on rent; and

(c) the rates of lease and rent for this land relevant at the moment and the date of last revision and next revision?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) The details of land under possession of Army in different districts of Jammu and Kashmir, are given in Statement-I (*See* below).

(b) There is no land under possession of Army in Jammu and Kashmir which is on free hold rights category or long term lease. In Jammu & Kashmir the land is being held either on hiring or requisition for which rent is being paid as indicated in column 5 & 6 of Statement-I (*See* below).

(c) Rates of rent for requisition/hiring of different categories of land prevalent are given in Statement-II (*See* below). The last revision was done by Government of India with effect from 16.02.2008 and the next revision is due for this year.